

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 28612 OF 2024**

**Between:**

Syeda Yumna Sakeena, D/o. Syed Yaseen Shareef, Aged about 19 years, Occ ;  
Student, R/o. H.No.10-2-289/13, Flat No.502, Masab Tank, Hyderabad, Telangana.

**.....PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota B and C Category in next phase of counselling for the academic year 2024- 25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to exercising web options for admission into MBBS/BDS course under Management Quota B and C category for the academic year 2024- 25 in next phase of counseling.

**I.A.NO:1 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota "B and C" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioner : SRI L.RAM SINGH**

**Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI G.RAVI, ADVOCATE FOR SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28612 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L.Ram Singh, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G. Ravi, learned counsel representing Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this court may be pleased to

issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents, particularly the 2<sup>nd</sup> respondent, in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota 'B & C' category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to exercise web option for admission into MBBS/BDS course under Management Quota "B & C" Category for the academic year 2024-25 in the next phase of counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against competent authority quota 'A' category, inadvertently, she could not exercise web option for management quota 'B & C' category. Therefore, she approached respondent No.2 to consider her request under management quota 'B & C' category, but respondent No.2 is not permitting her to seek

admission against Management Quota 'B & C' category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the

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same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. No order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

//TRUE COPY//

**SECTION OFFICER**

To

1. The Principal Secretary, Medical and Health Family Ifis Department, Secretariat Buildings, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI L.RAM SINGH, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES (OPUC)
6. Two CD Copies

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BS



C.C. TODAY

HIGH COURT

DATED:15/10/2024

ORDER

WP.No.28612 of 2024



DISPOSING OF THE W.P  
WITHOUT COSTS.

(9)  
16/10/24  
bk